

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No.2371/2017

New Delhi, this the 04th day of January, 2019

**Hon'ble Ms. Nita Chowdhury Member (A)
Hon'ble Mr. S N Terdal Member (J)**

Mr. Tarun Saini,
R/o H.No.46, Naharpur,
Sector-7, Rohini,
Delhi, Delhi-110085
Age about 26 years

- Applicant

(By Advocate : Mr. Manish Garg)

Versus

1. Indian Council of Agricultural Research (ICAR)
Through its Secretary,
ICAR HQ, New Delhi
Krishi Bhawan, Dr. Rajendra Prashad Road,
New Delhi-110001

2. Agricultural Scientific Recruitment Board (ASRB)
Through its Secretary,
ICAR HQ, New Delhi,
Anusandhan Bhawan – 1 PUSA,
New Delhi-110012 - Respondents

(By advocate: Mr. Rajeev Kumar)

O R D E R (O R A L)

Ms. Nita Chowdhury Member (A):

The applicant has filed this Original Application, claiming the following reliefs:-

“8.1 To allow the present Original Application and to quash/impugned communicated dated 13 Jul 17 Annexed as Annexure A1 the illegal and arbitrary action of the respondents in final appointment letter/final selection process and counseling process whereby the applicant being an OBC candidate has been treated as unreserved candidate despite being meritorious and eligible for

choice of posting at Delhi has been offered place of posting at IVRI Bareilly in a lower pay scale of GP-4200 instead of GP-4600 and grant all consequential benefits direct respondent no.1 and 2 to issue fresh offer of appointment to Assistant in HQs/Institutes Delhi.

- 8.2 To declare that the applicant is entitled posting at HQs/Institutes Delhi as applicant is entitled for it.
- 8.3 To pass any other orders that is deem, just, fit and proper to meet the ends of justice as per facts and circumstances of the present case.”

2. When the matter is taken up, we are given a copy of order passed by the respondents – ICAR with regard to the posting of candidates, including Shri Tarun Saini, the present applicant, at ICAR Headquarters. As such, the prayer of the applicant stands answered.

3. In view of the above, nothing remains in this OA and the same is dismissed. No costs.

(S.N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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